

**SECTION 35AC OF THE INCOME-TAX ACT, 1961 - ELIGIBLE PROJECTS OR SCHEMES, EXPENDITURE ON -  
NOTIFIED ELIGIBLE PROJECTS OR SCHEMES - ENT CHARITABLE TRUST, MUMBAI**

**NOTIFICATION NO.195/2015 [F.NO.V.27015/2/2015-SO (NAT.COM)]/SO 1982(E), DATED 20-7-2015**

Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue), number S.O.832(E) dated the 18th September, 1998, issued under sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had specified at serial number 2, "Purchase of equipments, construction of building for school and centre for the care of ear at Bandangari, Malad East, Mumbai" by "ENT Charitable Trust, 4, Filka, Daftry Road, Mumbai - 400097", as an eligible project or scheme for a period of three years beginning with assessment year 1999-2000, which was extended further vide notification number S.O.564(E) dated the 20th June, 2001 for a period of three years beginning with assessment year 2002-2003, which was extended further vide notification number S.O.142(E) dated the 3rd February, 2006 for a period of one year beginning with financial year 2005-2006, which was extended further vide notification number S.O.1153(E) dated the 16th July, 2007 for a period of three years beginning with financial year 2006-2007, which was extended further vide notification number S.O. 2614(E) dated 14th October, 2009 for a period of three years beginning with financial year 2009-10 and which was extended further vide notification number S.O. 2413(E) dated 9th October, 2012 for a period of three years ending with financial year 2014-15;

And whereas by notification number S.O.3140(E) dated the 17th October, 2013 the estimated cost was enhanced from Rs. 3.75 crore to Rs. 8.75 crore;

And whereas the said project or scheme is likely to extend beyond sixteen years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for specifying the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "Purchase of equipments, construction of building for school and centre for the care of ear at Bandangari, Malad East, Mumbai" which is being carried out by "ENT Charitable Trust, 4, Filka, Daftry Road, Mumbai - 400097", without any change in the approved cost of Rs. 8.75 crore, as an eligible project or scheme for a further period of three years beginning with financial year 2015-16 i.e. 2015-16, 2016-17 and 2017-18.

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